

(d) the names of the owners of Tagore Garden, B-Block Shopping Complex who had obtained stay from High Court of Delhi and applied for out of court settlement in response to the above advertisement;

(e) what action has been taken thereon in each case; and

(f) by when all the cases are likely to be disposed of?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM):

(a) DDA has reported that—

211 (two hundred eleven only) persons have applied for out-of court settlement of disputes in response to the advertisement given by Delhi Development Authority.

(b) Three cases have been withdrawn from the court. In 25 other cases final decision has already been taken by Delhi Development Authority on the request for out-of-court settlement.

(c) DDA reports that it is not correct. The acknowledgement is given by DDA on the copy of the representation for out-of-court settlement, if submitted in person, and on the A.C. Card, if the representation for out-of-court is sent by Regd. post A.D. There is no practice of DDA sending separate letters acknowledging receipt of the representations for out-of-court settlement. All the representations are duly entered by DDA in a register and proper record is maintained.

(d) Shri Amar Nath and Shri Tirath Ram Sharma have applied to DDA for out-of-court settlement of the court case relating to plot No. B-22, Tagore Garden Shopping Complex, in response to the advertisement given by DDA.

(e) The representations made by Shri Amar Nath Sharma and Shri Tirath Ram Sharma in respect of plot No. B-22, Tagore Garden Shopping Complex are under consideration on the DDA.

(f) It is not possible to fix any time limit for final disposal of all the cases.

Shortage of drinking water in the country

3998. SHRI ANANTRAY DEVSHANKER DAVE: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether provision of drinking water has filled for short of the targets even after completion of the Water Decade;

(b) if so, what was the target fixed for 1990-91, 1991-92 and 1992-93 and what has been achievements during the above period; and

(c) what are the reasons for the failure and the steps initiated to remedy the situation?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM) (a) to (c) As against the decade targets of 90% for urban water supply and 85% for rural water supply, the achievements have been 85% and 87% respectively.

The shortfall in respect of urban water supply has been mainly due to shortage of funds as it is basically a State subject and there was no Central assistance for this purpose. No specific annual target had been fixed for coverage of urban water supply. However, it is envisaged to cover 100% of the urban population by the end of the Eighth Five Year Plan, subject to availability of funds.

As regards rural water supply, the

targets fixed for coverage of 'No. Source of Problem Villages' and achievements made are as follows:

Year	Target	Achievement
1990-91	5165	3032
1991-92	2482	2365
1992-93	2968	702

(As reported by State Govt. so far)

90.30% of the rural population has been covered as on 31.3.92. The balance population is envisaged to be covered during the Eighth Five Year Plan.

Basic Amenities in Unauthorised Colonies

3999. SHRI RAJUBHAI A. PARMAR:

SHRI S.S. AHLUWALIA:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details of the unauthorised colonies in the National Capital;

(b) the number of them provided with civic amenities like electricity and potable water;

(c) whether Government propose to regularise such colonies in the near future; and

(d) if so, what is the detailed programme in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) The Government of National Capital Territory of Delhi have reported that as on August, 1990 the estimated number of unauthorised colonies were 1207 of which 607 were covered by the decision of the Government of India in 1977 to regularise unauthorised colonies upto June, 1977 and provided civic amenities.

(b) Delhi Water Supply & Sewage Disposal Undertakings has reported that in May, 1992 water supply has been

provided in 533 regularised colonies while skeleton water supply is available in 7 colonies. Electrification had been carried out in 527 colonies and work was in progress in 21 colonies in May, 1992.

(c) No decision to regularise unauthorised colonies coming after 30.6.1977 has been taken by the Government, but Delhi Administration has provided water supply and electricity in some unauthorised colonies upto 1981.

(d) Does not arise in view of reply to part (c) above.

Government Office Functioning in Private Buildings

4000. SHRI ANANTRAY DEVSHANKER DAVE: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of Government Offices functioning in private buildings in New Delhi on monthly rental basis;

(b) what is the yearly expenditure of Government on these offices for rental charges; and

(c) whether Government propose to construct own multi-storied complex to accommodate these offices; if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Forty eight Government offices are functioning in private buildings taken on lease by the Dtc. of Estates in Delhi/New Delhi.

(b) A sum of Rs. 4,30,73,239/- is being incurred annually by the Government as rental charges in respect of private leased buildings mentioned in (a) above.

(c) Yes, Sir. There is a proposal to construct office complex at the following places subject to availability of funds:—

1. Pushpa Bhawan, M.B. Road, Phase-II.
2. Lodhi Road Plot No. 5A and 5B.